

come from the concerned communities themselves. In the next place, so far as the Muslim citizens are concerned, most of them consider any interference with their marriage law, which is a part of the Shariat, as an interference with Islam. And lastly, the Special Marriage Act, 1954 may be regarded as a common civil code relating to marriage. Although this is only an enabling statute, not only the citizens of India irrespective of their faith and religion but even other persons can solemnise their marriages in accordance with and under the provisions of that Act.

Delhi Milk Scheme

*29. Shri C. C. Desai: Will the Minister of Food and Agriculture be pleased to state

(a) whether there has been any improvement in the milk supply position of the Delhi Milk Scheme.

(b) if so, the details thereof, and

(c) how far it has succeeded in meeting the requirements of the people?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) Yes, Sir.

(b) A statement showing month-wise figures of procurement ever since the Delhi Milk Scheme started is placed on the Table of the House. Placed in Library See No LT-37/67]

(c) 4.25 lakh bottles of milk are daily sold

चम्पू तथा काश्मीर में नामांकन पत्रों का रद्द किया जाना

*30 श्री प्रकाशवीर शास्त्री :

श्री तुलन चन्द कछवाय :

क्या बिचि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या काश्मीर में हाल के आम नामांकन पत्रों के अवर-काननी रूप

से रद्द किये जाने तथा जाली मतपत्रों धारि के बारे में सरकार को शिकायतें मिली हैं ;

(ख) क्या यह भी सच है कि उपर्युक्त राज्य में चुनावों में किसी दल विशेष का कार्य करने के लिए सरकारी कर्मचारियों का उपयोग किया गया था ;

(ग) यदि हा, तो क्या इस सम्बन्ध में निष्पक्षता सुनिश्चित करने के लिए इस राज्य में नये चुनाव कराने अथवा राष्ट्रपति का शासन लागू करने के बारे में सरकार को कोई सुझाव मिले हैं ; और

(घ) इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

बिचि मंत्री (श्री गोविन्द मेनन) :

(क) निर्वाचन आयोग का अनेक शिकायतें प्राप्त हुई है जिन्में नामांकन पत्रों के अर्बुद प्रतिक्रिया, प्रतिरूप मन-पत्रों के मद्रण और वितरण, पदधारियों द्वारा कनिषय अभ्याशियों के पक्ष में अमप्रकृ इन्तर्लेप आदि सम्बन्धी अभिवचन है

(ख) सरकार का कोई जानकारी नहीं है ;

(ग) निर्वाचन आयोग को इस सम्बन्ध में कुछ सुझाव प्राप्त हुए हैं , और

(घ) सरकार उन निर्वाचन अर्जियों पर विनिश्चयो की प्रतीक्षा कर रही है जा कि फाइल कर दी गई है या एन्तर्पञ्चान फाइल की जाए ।

Inter-State Transport Commission

*31 Shri N. C. Chatterjee:
Shri S. C. Samanta:
Shri P. K. Ghosh:

Will the Minister of Transport and Shipping be pleased to state.

(a) the difficulties experienced by the Inter-State Transport Commission in its functioning;

(b) the suggestions made by the Road Transport Taxation Enquiry

Committee for the effective functioning of the Commission;

(c) whether Government propose to take over the Inter-State Transport;

(d) whether the views of the State Governments have been ascertained in this respect; and

(e) if so, the particulars thereof?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) There are certain special difficulties which are under examination. Nevertheless, and within its limitations, the Commission has been doing useful work.

(b) A statement is laid on the table of the Sabha. [Placed in Library. See No. LT-38/87]

(c) to (e) The recommendations of the Committee are under examination, in consultation with the Planning Commission and the State Governments.

Food Situation

- *32. Shri Nath Pai:
 Shri Shri Chand Goel
 Shri D. C. Sharma:
 Shri Ramachandra Ulaka:
 Shri Dhuleshwar Meena:
 Shri S. Supakar:
 Shri M. Sudarsanam:

Will the Minister of Food and Agriculture be pleased to lay a statement on the Table showing production of foodgrains in the country this year, giving a crop-wise and State-wise break-up and state the estimated deficit and measures Government propose to adopt to meet it?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Anantshah Shinde): Final estimates of production of foodgrains Crop-wise and State-wise for 1986-87 are not yet available.

It is difficult to give a precise idea about the extent of deficit in foodgrains since this would depend on a number of factors including the level

of production, carry-over stocks, growth of population, rise in income levels, shift in consumption pattern, rate of urbanisation etc. However, Government is making arrangements for imports to the extent feasible in order to meet the deficit.

Fourth General Elections

- *33 Shri S. C. Samanta:
 Shri Nath Pai:
 Shri George Fernandes:
 Shri Hukam Chand
 Kachhavalya:
 Shri Onkar Lal Berwa:

Will the Minister of Law be pleased to state:

(a) the nature of complaints made by the various political parties and candidates during the conduct of General Elections in February last and action taken by the Election Commission thereon;

(b) whether any preliminary or interim report is proposed to be submitted; and

(c) the total and State-wise expenditure on the General Elections and the contributions made by the States towards the expenditure?

The Minister of Law (Shri Govinda Menon): (a) Complaints mostly of a general nature like disturbances at election meetings, closure of industrial establishment on the date of poll, rejection of nomination papers, wrong allotment of symbols, etc., were received by the Election Commission during the conduct of the general elections in February last. The Commission took prompt action to make enquiries wherever the allegations were prima facie verifiable.

(b) No, Sir.

(c) The total and State-wise expenditure on the last general elections has not yet been worked out by the Election Commission as the information in relation thereto is not yet available. By and large, expenditure incurred by the Government in connection with elections to